

(b) if so, the result thereof ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Yes, Sir.

(b) It has been decided that no action need be taken against Lt. General B. M. Kaul.

MEMORIAL FOR JAWANS IN DELHI

32. SHRI RAM KISHAN GUPTA :
SHRI CHINTAMANI PANI-
GRAHI :

Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 720 on the 29th May, 1967 and state :

(a) whether the details of the scheme to raise a memorial in Delhi in memory of the jawans of the Armed Forces who laid down their lives for the defence of the country during the Indo-Pak conflict, have been worked out; and

(b) if so, the main features thereof ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). The details of the combined project for a War Memorial-cum-Defence services Museum have not yet been worked out. A site has been selected in Delhi and a Committee has been set up to prepare plans and estimates for the project. Details of War Museums have been received from 8 foreign countries and a smaller Committee has been appointed to sift these data and to make their recommendations to the main Committee.

CODE FOR POLITICAL BROADCAST FROM A.I.R.

33. SHRI RAM KISHAN GUPTA :
SHRI VASUDEVAN NAIR :
SHRI TULSIDAS DASAPPA :
SHRI K. P. GANESH :
SHRI PREM CHAND VERMA :
SHRI C. JANARDHANAN :
SHRI E. K. NAYANAR :
SHRI MOHAMMAD ISMAIL :
SHRI P. GOPALAN :
SHRI BHAGABAN DAS :
SHRIMATI SUSEELA GOPA-
LAN :
SHRI SHIV KUMAR SHASTRI :

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Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have finalised the Code to be followed by the All India Radio for regulating broadcasts including those by political personalities; and

(b) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). After holding discussions with Chief Ministers and State information Ministers, we have agreed on the substance of the Code, on the lines of which it is being drafted and finalised. The substance of the Code consists of the following :—

- (1) No criticism of friendly countries;
- (2) No attack on religion or communities;
- (3) Nothing obscene or defamatory;
- (4) No incitement of violence or nothing against law and order.
- (5) Nothing amounting to contempt of court;
- (6) No casting of any aspersions against the integrity of the President, Governors and the Judiciary;
- (7) No party to be attacked by name;
- (8) No hostile criticism of any State or the Centre; and
- (9) Nothing showing disrespect to the Constitution or advocating change in the Constitution by violence should be permitted, but advocating changes in a constitutional way should not be debarred.

मास्को रेडियो से प्रसारण

34. श्री यशवन्त सिंह कुशवाह :

श्री गं० च० दीक्षित :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मास्को से नियंत्रित "रेडियो पीस एण्ड प्रोग्रेस" ने अपने भारत विरोधी प्रचार के द्वारा भारत के आन्तरिक मामलों में हस्तक्षेप किया है ;